

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Tuesday, this the 14th day of July -2020.

Crl.M.P.No.3264/2020

Ranganathan, S/o.Ganesan

... Petitioner/Accused.

Vs

State through the Inspector of Police,

Karimedu P.S. Cr.No.996/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.K.Jeyaseelan, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Bail application u/s. 439 of Cr.p.c.
2. The offences alleged are U/s. 406, 420 and 506(i) of IPC
3. Heard.

4. Considered the argument of the both sides. The learned counsel for the petitioner while advancing his argument has submitted that the date of occurrence was 3.4.2019 and the FIR has been registered on 14.6.2020. The petitioner was arrested and remanded to judicial custody on 15.6.2020 and he is in custody for the past 30 days. The petitioner is arrayed as Al. As per the prosecution, the defacto complainant's son is working in a College at Coimbatore and he wanted to get a job for his son in the Railways at Madurai. Therefore, he approached the petitioner and others. The petitioner has obtained Rs. One lakh each from the defacto complainant and his 2 friends namely Prakash and Mayalagu and obtained a sum of Rs. 3 lakhs from the defacto complainant as well as from the Mayalagu and Prakash at Mapalayam, Archana Hotel. The petitioner has not committed any offence as alleged by the prosecution. Hence he prays to grant bail to the petitioner.

5. The learned public prosecutor would submit that there are totally 9 accused in this case, the occurrence took place on 3.4.2019. The defacto complainant wanted to get a job for his son at Railways, therefore, he approached one of the accused Boominathan in this case, and the said Boominathan introduced the petitioner /Renganathan, who is working as a Railway contractor and one Balaji. They told the defacto complainant and others that they are officers of the Railways and the petitioner has obtained Rs. 3 lakhs from the defacto complainant and two others. They have told that they would fetch job for SC & ST candidates at Railways without conducting any examination and they have conducted only oral interview. Further, the learned public prosecutor while advancing his argument has specifically stated as this crime number is concerned, one Boominathan has obtained Rs.7 lakhs from various persons for getting job in the Railway and handed over the said Rs.7 lakhs to the petitioner/Renganathan and the accused Balaji was with the said Renganathan. Hence, it is clear that the petitioner has received Rs.7 lakhs from Boominathan. Therefore, considering the facts and circumstances of the case, this Court is inclined to grant interim bail to the petitioner on deposit of cash surety Rs.2 lakhs till 17.8.2020.

6. In the result, the Petitioner is ordered to be enlarged on ***interim bail*** till 17.8.2020, ***on deposit of cash surety Rs.2 lakhs*** and he shall produce the copy of challan before the Superintendent, District Jail, Theni and on his executing an own bond for Rs.10,000/- to the satisfaction of the **Superintendent, District Jail Theni.**

Pronounced by me in Camp Court on the 14th day of July -2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

Copy to

1. The Judicial Magistrate concerned
2. The Inspector of Police, Karimedu P.S.
3. The Superintendent, District Jail, Theni.
4. The Petitioner through his counsel.

